CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH



No.O.A.350/01445/2015

Date of order: 08.01.2016

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member

SUBHAS CHANDRA DATTA

VS.

UNION OF INDIA & ORS.

For the applicant

: Mr. A. Chakraborty, counsel

Ms. P. Mondal, counsel

For the respondents : Ms. G. Roy, counsel

ORDER

Heard both sides.

- 2. This O.A. has been filed seeking the following reliefs:-
 - "a) An order do issue directing the respondents to grant Medical Allowance in favour of the applicant and also to grant arrears.
 - b) Costs and incidentals;
 - c) Such further order/orders and/or direction/directions as Your Lordships deem fit and proper."
- 3. The ld. counsel for the applicant submits that the applicant received a communication from the respondents that his matter is under consideration.
- 4. As such, the O.A. is disposed of with a direction upon the respondents to consider the matter in accordance with law and pas appropriate reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. In case the applicant is found entitled, appropriate benefits may be released within one month thereafter. It is made clear that no opinion is expressed on the merits of the matter. All the points are kept open for consideration by the respondents.

(B. Banerjée) Judicial Member